

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5831

ANSWERED ON:29.04.2015

CREATION OF STATE HAJ COMMITTEES

Owaisi Shri Asaduddin;Rao (Avnithi) Shri Muthamsetti Srinivasa

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the extant criteria being adopted by the Union Government for the creation of Haj Committees at different levels;
- (b) whether State Haj Committee has been constituted in the newly formed State of Telangana;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the details of budget earmarked by the Government for the purpose of creation of State Haj Committees during the current year and the last three years, year-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

- (a) In terms of Haj Committee Act, 2002, Union Government constitutes only the Haj Committee of India whose members are elected/nominated in terms of Section 4 of the aforesaid Act. The members of State Haj Committee are elected/nominated in terms of Section 18 (I) of Haj Committee Act, 2002. The State has to formulate rules in accordance with the terms & conditions of Section 18(1) of Haj Committee Act, 2002 for constituting the State Haj Committee. They have to conduct an election/nomination among the candidates and thereafter, details are sent to the Ministry for issue of notification on formation of the State Haj Committee.
- (b)& (c) After bifurcation, the Government of Telangana renamed the 'Andhra Pradesh State Haj Committee' as "Telangana State Haj Committee" on 2nd August, 2014. The entire Haj operations right from commencement of Haj affairs, Haj Application Form's process, selection of Khadimul Hujjaj, Vaccination, departure & arrival arrangements of Haj pilgrims of both States will be arranged by Telangana State Haj Committee, following a MoU between Andhra Pradesh and Telangana.
- (d) Union Government does not have any provision of budget for formation of State Haj Committee.